

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 561/TT/2014

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for combined assets of transmission system associated with Rihand Stage-II in Northern Region

Date of Hearing : 13.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (16 others)

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri D. K. Karma, PGCIL
Shri J Majumder, PGCIL
Shri Shashi Bhushan, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Smt. Sonam Gangwar, PGCIL
Shri Avinash Pavgi, PGCIL
Mohd. Mohsin, PGCIL
Shri. S.K. Agarawal, Advocate, Jaipur Discoms
Shri. S.P. Das, Advocate, Jaipur Discoms
Smt. Neelam, Advocate, Jaipur Discoms



Record of Proceedings

1. The representative of the petitioner submitted that:-
 - a) The instant petition has been filed for determination of trueing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for combined assets of transmission system associated with Rihand Stage-II in Northern Region;
 - b) The assets were commissioned on 1.11.2006. The admitted capital cost as on 31.3.2009 is ₹90560.39 lakh. The petitioner has sought approval of actual additional capital expenditure of ₹1556.74 lakh and de-capitalization of ₹782.17 lakh for the 2009-14 tariff period and projected additional capital expenditure of ₹69.73 lakh for 2014-19 tariff period.
 - c) Approve actual annual lease rent of ₹281.75 lakh, ₹138.38 lakh and ₹1530.37 lakh paid since 2006 for Obra, Renukot and Sonebhadra forest area respectively.
 2. In response to a query of the Commission regarding the reasons for claiming the annual lease rent from 2006, the representative of the petitioner submitted that the annual lease rent in the case of the instant assets was not allowed by the Commission. However, the Commission directed the petitioner to submit the details of the lease rent, in its order dated 27.9.2007 in Petition No.2/2007, whenever they are made. Accordingly, the same has been submitted in the instant petition. He requested to allow the lease rent already paid and to recover the same from the respondents.
 3. Learned counsel for the Rajasthan Discoms submitted that a copy of the reply has been provided to petitioner and the same will be filed in two days in the Commission.
 4. The Commission directed the petitioner to submit the following information in affidavit by 20.1.2016 with copy to respondent:-
 - a. The detailed reasons and justification for claiming ₹419.72 lakh lower de-capitalization than approved during 2009-14 tariff period.
 - b. Undertaking depicting year wise actual payment made on account of lease rent for the forest land and detailed reasons for delay in submitting the least rent payment details. Also provide whether any bills raised to the respondents.
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c. Undertaking duly depicting the un-discharged liabilities, if any. Whether the work is complete or not? Provide the details of the balance/ retention payments claimed during 2009-14 tariff period. Submit an undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.

5. The Commission also directed the petitioner to file its rejoinder to the reply filed by Rajasthan Discoms by 20.1.2016. The Commission further directed that the above information should be filed within the time stipulated, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-

(V. Sreenivas)
Dy. Chief (Law)

